


OFFICE OF THE DISTRICT & SESSIONS JUDGE, PANCHKULA

ORDER

Keeping in view the guidelines issued by the Government of Haryana vide order No. DMC-SPO-2020/14198 dated 01.01.2022, as well as instructions contained in Hon'ble High Court letter No. 120/RG/Spl./Misc. dated 03.01.2022, regarding safety measures to be adopted owing to sudden surge of Omicron/COVID-19 cases in district Panchkula, all concerned are directed to adhere to the following measures to prevent the spread of COVID-19 :-

1. Only fully vaccinated Advocates/officials, litigants, and other persons wearing face mask, after proper screening/sanitization shall be allowed to enter from one entry point only in Judicial Complex Panchkula and also at Kalka.
2. Hearing of the cases shall be permitted through Whatsapp Video call or other on-line permitted modes, in addition to physical mode.
3. All the Judicial Officers shall provide mobile number of one or more of their officials, on which advocates can be contacted for WhatsApp Video call. List of such officials shall be uploaded on the website of District Court Panchkula. Advocates may be contacted on their mobile numbers as provided by them on their vakalatnamas.
4. Under trial prisoners shall be produced in the Court from Central Jail, Ambala or other jails through Video Conferencing mode only. Only in case of requirement of the physical appearance of a particular under trial, the concerned Court may pass a specific order to that effect;
5. The accused for first remand shall be produced before the Duty Magistrate /Illaqa Magistrates posted at Panchkula in the identified Vacant Court Room No. 9 at Second Floor of Judicial Court Complex Panchkula. Subsequent remands shall be through Video Conferencing/other online digital modes. The concerned police officials shall submit the application and other related papers before the concerned Court for passing appropriate orders by the Presiding Officer.
6. In order to reduce the footfall in the Court Complexes in the Panchkula Sessions Division, the staff shall work at lesser strength in all the Courts/offices/branches. The Office/concerned Courts shall prepare a roster in this regard as may be deemed necessary for smooth working. The remaining officials shall work from home and shall be immediately available as and when directed. None of the employee shall leave the station without prior permission of the competent authority;
7. The Judicial Officers and staff (with the permission of Presiding Officer) may leave before court hours/office hours after finishing their court work.
8. Filing of fresh cases shall be permitted up to 1:00 pm only.
9. Bar Room shall remain closed. Lawyers are advised to use their chambers for minimum period and leave the Court Complex as early as possible.


DS, Pkl
5.1.2022.

10. The Civil Surgeon, Panchkula and the Executive Officer, Municipal Corporation, Panchkula are directed to get sanitized the Judicial Court Complex Panchkula as well as Kalka on regular intervals as per the medical protocol.

These directions shall be applicable from 06.01.2022 and will remain in force till 12.01.2022. Matter shall be reviewed again as per the prevailing situation.

It is ordered accordingly.

Dated: 05.01.2022

(Deepak Gupta)
District & Sessions Judge,
Panchkula.

Endst. No. 150-174 Dated 05.01.2022

Copy forwarded to the following for information and necessary action :-

1. The Registrar General, Hon'ble High Court of Punjab & Haryana, Chandigarh;
2. All the Judicial Officers posted in this Sessions Division;
3. The Deputy Commissioner, Panchkula;
4. The Deputy Commissioner of Police, Panchkula;
5. The District Attorney, Panchkula;
6. The Civil Surgeon, Panchkula;
7. The Executive Officer, Municipal Corporation, Panchkula;
8. The Superintendent, Central Jail, Ambala;
9. The President, Bar Association, Panchkula & Kalka; &
10. SO/SA to upload the order on the website of this office.

District & Sessions Judge,
Panchkula.